

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (SJ) No. 328 of 2020**

-----  
Smt. Menon Ekka @ Smt. Menon Ujjana Ekka & Ors.  
... Appellants  
Versus  
The Union of India through R.C. Choudhary, S.P., C.B.I, A.H.D.,  
Ranchi ... Respondent  
-----

**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----  
For the Appellant : Mr. Anil Kumar, Sr. Advocate  
For the C.B.I. : Mrs. Nitu Sinha, Spl. P.P.  
-----

**Order No.03 Dated- 29.06.2020**  
**I.A. No.3486 of 2020**

Heard the parties through video conferencing.

The learned Senior Advocate appearing for the appellants submits this interlocutory application has been filed to condone the delay of 35 days in filing the appeal.

On being satisfied with the grounds mentioned in the petition, the delay of 35 days in filing the appeal is condoned.

This interlocutory application stands disposed of accordingly.

**(Anil Kumar Choudhary, J.)**

**Cr. Appeal (SJ) No. 328 of 2020**

This appeal will be heard.

Admit.

Call for the Lower Court Records.

The prayer for bail shall be considered after receipt of the Lower Court Records.

**(Anil Kumar Choudhary, J.)**